

SLP(Crl.)No. 3853 OF 2000

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp

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ITEM IA (FOR JUDGMENT) COURT No. 5 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.A. NO.324/2001 ARISING FROM SLP(CRL)3853/2000@@
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PRAHLAD SINGH BHATIAPPELLANT

VS.

STATE, N.C.T. DELHI AND ANR.RESPONDENTS

(Heard by Hon'ble Thomas and Sethi, JJ.)

Date :23.3.2000 This Appeal was called on for pronouncement of
judgment today.

CORAM:

HON'BLE MR.JUSTICE K.T. THOMAS
HON'BLE MR.JUSTICE R.P. SETHI

For Appellants(s) Mr. HM Singh, Adv.

For Respondent(s)s. Mr. Irshad Ahmad, Adv.

The Court made the following
J U D G M E N T

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Hon'ble Mr. Justice R.P. Sethi pronounced the
judgment of the Court granting leave and allowing the appeal.
REPORTABLE@@
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.SP1

Hemalatha

(H.K. Bhatia)
Court Master

(Signed reportable judgment is placed on the file)